

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

34.

C.P. (IB)/971(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.03.2024**

NAME OF THE PARTIES:

Pnb Housing Finance Limited

Vs

Mr. Rahul Ramesh Shah

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Ahsan Allha, Ld. Counsel for the Financial Creditor appeared through VC. Mr. Rahul Sard, Ld. Counsel for the Personal Guarantor present.
2. Mr. Ahsan Allana submits that on instructions we are seeking to withdrawal of present petition owing to the fact that the loan of the Financial Creditor is being assigned.
3. In view of the statement made by the Financial Creditor, the C.P. (IB)/971(MB)2021 is **dismissed as withdrawn.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)